

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 214

(IB)-1373(ND)2019

IA/1801/2020, Appeal-14/2021, CA-1554/2019

IA-6387/2023, IA/2019/2023, IA-338/2024

IN THE MATTER OF:

M/s. Advance Cargo Movers (India) Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. SBS Transpole Logistics Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 09.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Mansumyer Singh in IA-2019/2023

For the Respondent : Adv. Divyanshu Rai, Adv. Naveen Hegde, Adv. Vishal Sharma, Adv. Taruna in IA-2019/2023
Adv. Mansumyer Singh for R-1 in No. 1 IA
1801/2020, IA 1554/2019

For the Liquidator : Adv. IPS Oberoi, Adv. R.K. Srivastava, Adv. H Singh Wadhwa

For the Appellants : Adv. Asmita Singh, Adv. Richa Phulwani

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1801/2020: Ld. Counsel appearing for the Respondents submitted that along with written submissions filed by the Applicant certain ledger account and bank account are placed on record as Annexure-A2 & A3, thus he seeks an opportunity to file response to the written submissions and to comment upon the said additional documents. As prayed by him two weeks' time is granted for filing the reply.

List on 27.08.2024.

Appeal-14/2021, CA-1554/2019, IA-6387/2023, IA/2019/2023, IA-338/2024: It is already 4:20 pm. Ld. Counsel appearing for the parties projected

that it is a

lengthy matter and hearing will take at least 40 minutes. In the wake, list the same

for hearing on 27.08.2024, at 10:30 am.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**